

18

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**TP Nos. 51-A/2016, 51-B/2016, 51-C/2016  
in TP No. 51/397-398/NCLT/AHM/2016 (New)  
CA Nos. 151/2014, 152/2014, 165/2014  
in C.P. No. 116/397-398/CLB/MB/2013 (Old)**

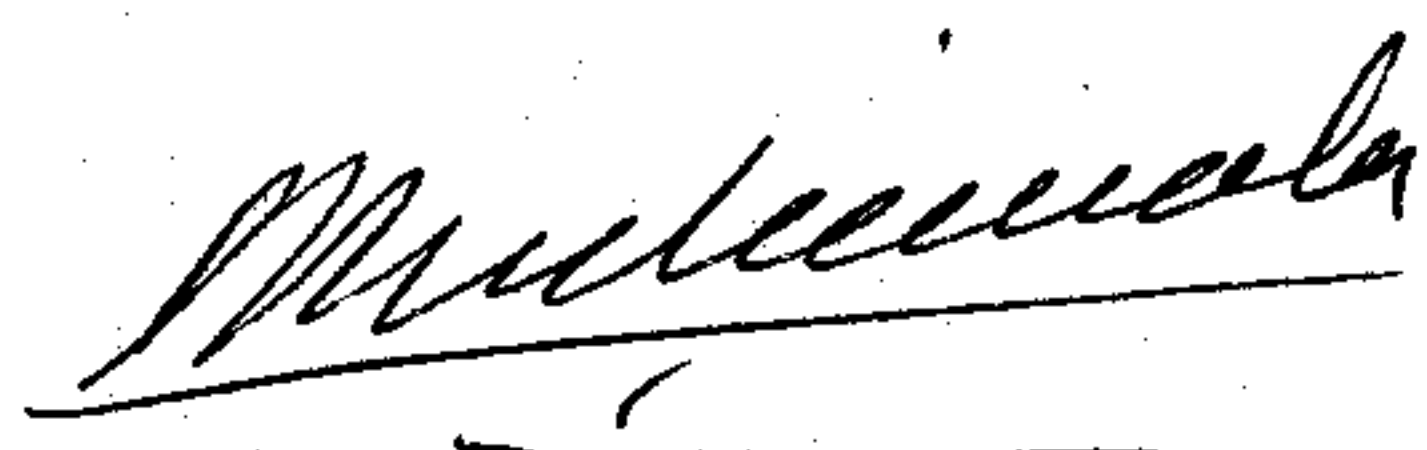
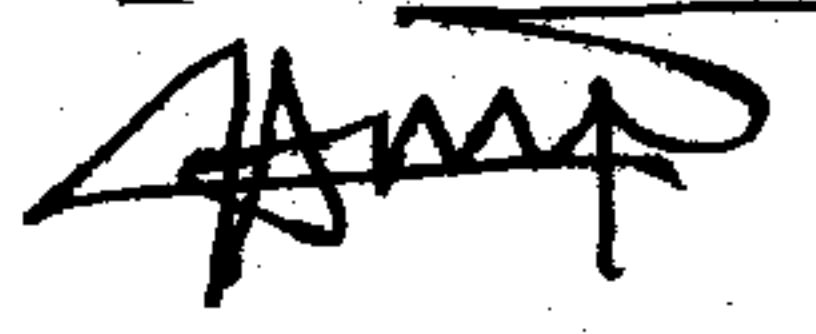

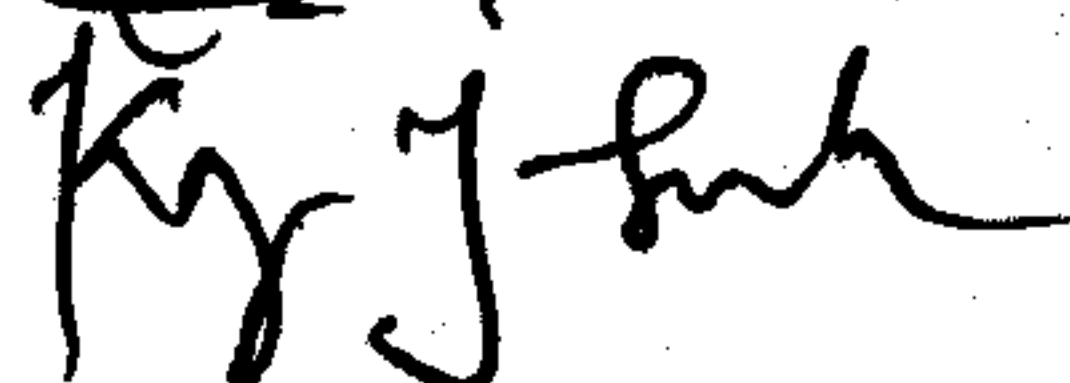
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017**

Name of the Company: Girish Virprasad Jetly & Ors.  
V/s.  
Sudama Chemtech Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PAVAN S GODIAWALA	ADVOCATE	RESP NO. 1 & 2	
2.	HARMISH K. SHAH	Advocate	Resp no. 5 & 6	
3	BHARAT SINH C. PARMAR	ADV.	RESP no 7	
4.	KEYUR J. SHAH	CS	PETITIONERS	

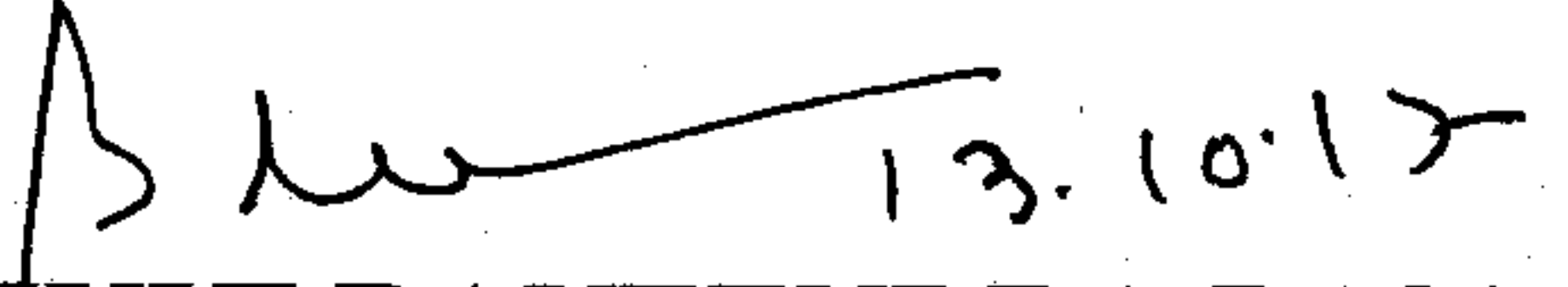
**ORDER**

Learned PCS Mr. Keyur Shah present for Original Petitioner. Learned Advocate Mr. Pavan Godiawala present for Original Respondents No.1 and 2. Learned Advocate Mr. Harmish Shah present for Original Respondents No. 5 and 6. Learned Advocate Mr. BharatSinh Parmar present for Original Respondents No. 7.

Learned Advocate Mr. Harmish Shah filed Vakalatnama for Original Respondents No. 5 and 6.

At request of Learned Counsel for Respondents no. 5 and 6.

List the matter on 20.11.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 13th day of October, 2017.